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lines where the whole line is being run at a loss. A purely commercial undertaking will probably think of dismantling those lines. A purely commercial undertaking will probably discontinue some of those train services. But we cannot do that, because we are not a purely commercial undertaking. We have to provide certain services, certain facilities to the community, even if we are running a loss. And if that stage comes, the community will have to think of subsidising the railways if they want the service. So this point should always be understood, that our railways are not a purely commercial undertaking. They are a commercial-c»m-utility undertaking and We are trying to see that our railways function as a utility service also.

As I said in the beginning, the motion that I have placed before the House is a simple one and I do not propose to go into the details of the various recommendations of the Convention Committee, because that will be the legitimate charge of the Convention Committee when it is set up next year.

DR. R. B. GOUR: 'What about the expenditure on amenities for passengers? Why not raise it from Rs. 3 crores to some better figure?

SHRI JAGJIVAN RAM: We have provided this according to the recommendation of the Convention Committee and I would, if the finances permit, like to provide more and more amenities to our patrons. We have decided to provide the basic amenities. I cannot claim that at all stations we have provided them, but our endeavour is to do that, and if our resources permit, we will always try to augment the amenities that we have been able to give to our passengers. Sir, I move.

MR. DEPUTY CHAIRMAN: The question is:

"That this House resolves that the period for the continuance in

force of the recommendations of the Railway Convention Committee, 1954 approved by this House by a resolution adopted on the 21st December, 1954, be extended by one year up to the 31st March, 1961."

The motion was adopted.

THE APPKOPRIATION (RAILWAYS) NO. 3 BILL, 1959

THE MINISTER OP RAILWAYS (SHRI JAGJIVAN RAM): Sir, I move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1959-60 for the purposes of Railways, as passed by the Lok Sabha, be taken into consideration."

Sir, during the general Budget discussion and in the budget speech I had said that certain railway lines are under consideration and it might be possible during the course of the session to take a decision. For the three lines which it has been decided to construct, I have approached the House for supplementary grants. The whole idea is to take advance action so that these lines which are included in the Third Plan can be constructed early in the Third Five Year Plan period. That-is all I have to say.

SHRI N. M. LINGAM (Madras): What are those lines?

THE DEPUTY MINISTER OF RAILWAYS (SHRI S. V. RAMASWAMY) : You can find them in the papers.

SHRI JAGJIVAN RAM: They are: The Diva-Panvel-Uran line, the Hindumalkot-Sri Ganganagar linp and the Patharkandi-Dharmanagar line.

MR. DEPUTY CHAIRMAN: Motion moved:

"That the Bill to authorise payment and appropriation of certain

[Mr. Deputy Chairman.] further sums from and out of the Consolidated Fund of India for the service of the financial year 1959-60 for the purposes of Railways, as passed by the Lok Sabha, be taken into consideration."

Fortyfive minutes is the time allotted. I have got six names and so each hon. Member will take about seven to eight minutes.

DR. SHRIMATI SEETA PARMANAND (Madhya Pradesh): Mr. Deputy-Chairman, not having been able to be present pn the two previous occasions when the Railway Budget came up for consideration in this House, I would like to make a few observations within the limited scope of this small Bill.

I do not know what exactly is the miscellaneous expenditure for but I would like to point out . . .

DR. R. B. GOUR: (Andhra Pradesh): Miscellaneous expenditure for the survey of new lines.

DR. SHRIMATI SEETA PARMANAND: . . . that though certain new stations are being built, even the smallest amenities are overlooked in the case of certain existing stations. Take, for instance, the question of waiting halls. In the whole of the Katni-Bilaspur line there are stations where there is no covered space for passengers to wait, with the result that in one small room all classes of passengers have to huddle together. Even then there is no room for them and they actually stand the danger of being toppled over.

There are some matters which have been repeatedly urged for the last five or six years. Promises have been made in the past but nothing has so far been done. I have mentioned in the previous years the platform at Amla station which is a very important junction. The platform there is so low that it is impossible for any body to get in and get out without oiten incurring the risk 01 being injured. This is a matter which should be looked into immediately and I hope tha: by the time the next year's Budget comes up for discussion, there will not be any room for complaint about this particular station. I do not know why this has been neglected.

I would like to suggest that the special tours that are so kindly arranged by the railways for the workers as also for the kisans are not adequate. There are also various other difficulties in the way of getting information about train timings, etc., which require to be looked into and rectified. If these trains are to be used for the purpose for which they have been introduced, greater attention will have to be paid to see that within a reasonable time of two months or so it is possible for these people to come on the trains. These poor people, like the workers and the kisans, cannot always make their plans eight or ten months ahead. There was a special train run recently. The people who want to travel by such trains have to spend money from their pockets. I have in mind the special train arranged for the collieries in the Dhanbad area and workers from the Pench Valley had to spend from their own pockets. In such cases, it should be possible to give them a free pass to go to the stations to join these trains. It is appreciated that the trains cannot start from every station. It is quite reasonable that one location will have to be chosen but, Sir, you find so many ticketless travellers in the railways and nothing would be lost in giving some ' such concession to these people, of having a free ride from their place to the station from which these trains start.

SHRI H. P. SAKSENA (Uttar Pradesh) : Do you then put a premium on ticketless travel?

DR. SHRIMATI SEETA PARMANAND: I do not put any premium but I would like to point out that this kind of demand would not put the railways to very serious losses.

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Sir, with regard to catering arrangements, etc., . . .

MR. DEPUTY CHAIRMAN: This is not a general discussion.

DR. SHRIMATI SEETA PARMANAND: I am speaking on the miscellaneous expenditure and I am saying that greater attention should be paid to this item. They have not mentioned the items. I wish it had been mentioned.

MR. DEPUTY CHAIRMAN: Papers have been distributed to you, Madam.

DR. SHRIMATI SEETA PARMANAND: I shall finish in one minute. I wish greater attention were paid to the quality of the food, which is going down, and to the expenditure which is mounting. Nobody need feel very apprehensive about my going into details. This is not the time.

Thank you, Sir.

DR. R. B. GOUR: Mr. Deputy Chairman, we particularly on this side would welcome more and more of such supplementary grants coming before us.

MR. DEPUTY CHAIRMAN: Is there any new line for Hyderabad, for Andhra Pradesh?

DR. R. B. GOUR: No, but here a decision has been taken after the Budget was presented. My complaint is that in all good things, the Railway administration takes a decision late and that is why they have had to come here.

MR. DEPUTY CHAIRMAN: They have given full weight to your comments on the Railway Budget and have then taken these decisions.

DR. R. B. GOUR: No, Sir. At the time the Budget was presented, this matter was under consideration; otherwise, this would not have come here even by the next Budget. The matter was under consideration then. SHRI D. P. SINGH (Bihar): Better late than never.

DR. R. B. GOUR: I am only sorry for Dr. Seeta Parmanand, that not a single pie out of this is going to be spent on Amla railway station platform. All this is only for new lines. The miscellaneous expenditure under Demand No. 2 is for surveying new lines. The total expenditure they want to incur under this head is three lakhs of rupees and the expenditure under the other Demand is Rs. 18 lakhs. Both of these are for the three new lines. I am not able to understand one thing. This Demand for-three lakhs of rupees, miscellaneous expenditure, Demand No. 2, deals with expenditure on miscellaneous items, namely, cost of land supplied free by Government. I cannot understand how cost can arise for land supplied free by the Government.

SHRI JAGJIVAN RAM: That is the head.

DR. R. B. GOUR: The Explanatory Memorandum says that it is the cost of land supplied free by Government to branch line companies under the terms of the contract. I would like to know a little more about what is meant by this.

SHRI JAGJIVAN RAM: That is an old legacy.

DR. R. B. GOUR: Anyway, that is something that I cannot understand.

As I said earlier, we welcome this Bill particularly. The two lines, Diva-Panvel-Uran and Hindumalkot-Sri Ganganagar are broadgauge lines. I should be excused if I do not pronounce the names properly. The Patharkandi-Dharamnagar line is in Tripura. These lines are important lines, and more particularly the one in Tripura. Both for strategic reasons and otherwise too, we welcome such things. I was not very sorry for his not having committed himself this way or that on the question of new lines. My only appeal to the Railway administration is that the construction of railway lines must be

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[Dr. R. B. Gour.]

thought in terms of a developing economy and the requirements of the country, whether on grounds 'of defence and strategy, or industry, trade and commerce and also the free flow of traffic. In all these cases, some means must be found If you are not going to build a line, then at least build a national highway so that there is some form of transport available to the people. Otherwise, what happens is that you decide on some programme so far as the railways are concerned; quite a different programme is decided upon by the Commerce and Industry Ministry and guite a third programme is decided upon by the P.W.D. There has to be some coordination: otherwise the developing economy will suffer.

SHRI ABHIMANYU RATH (Orissa): You mean to say that there is no coordination between the Ministers?

DR. R. B. GOUR: That they themselves know. There is no such coordination. There is no quarrel over it, that there is lack of co-ordination, and that is costing us very much. . I would only say that this question of construction of new lines has to be examined very thoroughly in the light of the developments that have taken place in the country and from the point of view of defence and strategy, border areas and so on. For example, the Ganga Canal is coming up and it is going to irrigate certain areas in Rajasthan. Now, if that canal is irrigating the land in Rajasthan, then the railway line should be there to cater to their growing needs.

SHRI JASWANT SINGH (Rajasthan): This canal has been there for a long time.

DR. R. B. GOUR: Well, then, this canal is there already and' I have already said that the Railway administration takes a lot of time, in taking decisions.

SHRI JASWANT SINGH: This

canal was constructed in 1927.

DR. R. B. GOUR: The hon. Member wants me to praise the princely regime. Well, . . .

SHRI JASWANT SINGH: I only wanted to correct the hon. Member when he was saying that a new canal has been proposed and that, therefore, it was good that a new line is also being sanctioned. The canal is very old.

DR. R. B. GOUR: I do not want to credit to the princely give any regime for having decided it. Never theless, it is good that-they have Thought about it even though they could not do it. That has been done and that is good. Similarly, I say from now on you go on thinking about the projects which are coming Nagarjunasagar is coming up. up. Land will be irrigated. Pochampadu is coming up. Land will be irrigated. Tungabhadra has come up. Land is getting irrigated. Therefore, simi lar problems of irrigated lands and catering to their communication requirements are going to rise. Don't take ten years to decide that question, just as you have taken in the case of Rajas than, for these lines. That is my point. Therefore, this question of development of new railway lines has to be considered from that point.

श्री बोलभद्र याजी (बिहार): उपसभा-पति महोदय, इस नम्बर तीन रेलवे एप्रो-प्रिएशन बिल का मैं समर्थन करता हूं ग्रीर साथ ही साथ रेलवे मिनिस्टर साहब से गुजारिश करना चाहता हूं कि रेलवे विभाग ढारा देश में जिस तरह से नई लाइनों का निर्माण हो रहा है वह बहुत ही सराहनीय हैं। लेकिन ग्रगर हम स्टाफ को खुश नहीं रखते हैं तो उससे बहुत गड़बड़ होने की आशंका है। ग्रभी रेलवे एडमिनिस्ट्रेशन ढारा जिस तरह घड़ल्ले के साथ लखनऊ डिवीजन में बनारस से लखनऊ तथा दूसरे स्थानों में एक जयह से 2391 Appropriation (Railways) [8 MAY 1959] No. 3 Bill, 1959

दूसरी जगह में तीन-तीन सौ, चार-चार सौ रेलवे कर्मचारियों की बदली हो रही है उससे उनमें एक तरह का विक्षोभ और असंतोष फैल रहा है। इस बदली की वजह से उन लोगों को तरह तरह की मुसीबतें झेलनी पड़ रही हैं। क्योंकि इतने लोगों को मकान किराये पर एक शहर में मिलना ग्रसम्भव है।

इसके साथ-साथ कृपलानी जी ने अध्याचार के बारे में जो सिफारिश की थी ग्रौर उसके संबंध में रेलवे प्रशासन ने जो सर्कलर सब जगह भेजा है उसके बाद से रेलवे कर्मचारियों की तरह⊩तरह के "कमंडल फेर" की तरह बदलियां हो रही हैं। शायद लोगों के दिल में इस तरह का ख्याल है कि रेलवे विभाग में भ्रष्टाचार बहत ज्यादा है, रेलवे कर्मचारी भ्रष्टाचार बहुत करते हैं। लेकिन मैं यह कहना चाहता हं कि आज देश में भ्रष्टाचार कहां नहीं है? रेलवे विभाग में ही नहीं सब जगह आज अष्टाचार दिखाई देता है। जहां भी इस तरह का बदली के संबंध में सर्कुलर गया है वहां से दो सौ या चार सौ ग्रादमियों को एक जगह सौ दूसरी जगह बदल दिया गया है। रेलव विभाग ने बगैर मकान का इंतजाम किये हुए ही इतनी भारी संख्या में लोगों को एक जगह स दूसरी जगह ट्रांसफ़र कर दिया है। ग्रगर दो चार आदमियों की बात होती तो मकान या कोई दूसरी चीज की तकलीफ़ न होती। जब पांड, लखनऊ ग्रीर बनारस जैसी जगहों में लोगों को बदल दिया जाता है तो वहां पर मकान की किस तरह की मुसीबत है यह सब लोग ग्रच्छी तरह से जानते हैं। मैं समझता हं कि जब रेलवे के कर्मचारियों में ग्रसंतोष होगा तो हमारे देश में जो इतनी योजनाएं चल रही हैं वे किस तरह से सफलीभूत होंगी । हमें १० लाख रेलवे कर्मचारियों को नाखुश नहीं करना चाहिये जो कि हमारे प्लानों को चलातें हैं। इसलिए जब आप लोगों को एक जगह से दसरी जगह तबदील करते हैं तब उनके बच्चों की पढाई ग्रीर दूसरी कठिनाइयों की ग्रोर भी ग्रापको रहमदिली स विचार करना चाहिये । मेरा रेलवे मिनिस्टर साहब से ग्रनुरोध है कि जब तक लोगों के रहने क लिए मकान की व्यवस्था नहीं हो जाती है तब तक किसी रेलवे कर्मचारी को तबदील न किया जाय ग्रगर ग्राप उनको एक जगह से दूसरी जगह तबदील करते हैं तो उन्हें बहुत नुकसान उठाना पड़ता है । मैं फिर रेलवे मंत्री जी से प्रार्थना करूंगा कि वे इस पर रहमदिली से गौर करेंगे । दूसरी बात जो मुझे कहनी है वह नार्थ ईस्टनं फंटियर रेलवे का विस्तार बरौनी जंकशन तक ग्रविलम्ब करना

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MR. DEPUTY CHAIRMAN: This is something about new railway lines, Mr. Yajee. No general discussion on Railway Budget. Your remarks must be confined to the items in the Appropriation Bill. You have spoken nothing about the Bill so far.

श्वो झोल भद्र यात्री : तो उस समय कहा गया था कि गंगा त्रिज के निर्माण के बाद नार्थं ईस्टर्न फ्रांटियर रेलवे वहां चली ग्रायेगी । इस तरह से बरौनी जंकशन तक नार्थ ईस्टर्न फ्रांटियर रेलवे का विस्तार जल्द हो चूं कि नये जोन बनने के बाद वहां के जनरल मैनेजर ने भी इस तरह की घोषणा की थी ।

شری فرید الحق انصابی (اتر پردیش) : جناب قیتی چیرمین -یه جو بل همارے ساملے ہے اس کے متعلق متجبے کتچھ زیادہ عرض کرنا نہیں ہے - اسی کے ساتھ-ساتھ متجبے یہ اقرار کرنے میں کوئی هرج بھی معلوم نہیں دیتا کہ اب تک ریلوے نے سلسلے میں جو خوش فہمی میرے دل میں تھی وہ پبلک اکاؤنٹس کمیٹی کی رپورت دیکھلے کے بعد مذہدم هوتی جا رهی ہے ؛ قطبتی جا ²393 Appropriation (Railways) [RAJYA SABHA] No. 3 Bill, 1959 2394

میں جیسا کہ میں نے یہلے بھی عرض کیا تھا کہ ھمارے یہاں جو نیشلائیزڈ انسٹی ٹیوشن ہے ، نیشلائیزڈ کنسرنس ھیں ، ان کا نظام اچھی طرح ہے اور ٹھیک ٹیکانے سے چلایا جانا چاھیئے -

دوسری چیز اس سلسله میں یک هے که جو نقصانات یا السیز هوئے هیں ولا بہت زیادلا هیں - ابھی اس رپورت کے چیپتر ۳ کے انڈروڈکشن پارت کے ساتویں حصہ میں دیکھیٹے اس میں یہ لکھا ہوا ہے :

Fifteenth Report of the Public Accounts Committee, Chapter II, page 2: In para 7 of Ir

هوتا هے :

"____the Ministry of Railways obtained Supplementary Grants from Parliament although they did not spend even their original appropriation."

एक ग्रानरेवल मैम्बर : मनहदिम के

شرى فريد التحق انصارى : جهان

تک بنجتمنگ کا سوال ہے ایسا پتھ

چلتا ہے کہ اس ریلوے کا بجتنگ

بھی تھیک نہیں ہے - میں اپنی

طرف سے کچھ نہیں کہہ رہا ہوں

بلکہ پبلک اکاؤنٹس کمیٹی نے اپنی

رپورے کے چیپٹر ۲، پیچ ۲ میں جو یہ لکھا ہے اس کو پڑھہ کر تعجب

क्या मानी हुए ?

تو میں عرض کرتا ھوں کہ جب اورینجڈل ایرویریشن ھی خرچ نہیں کیا گیا ، اس کو خرچ کرنے کے لئے ان کے پاس کوئی مد نہیں تھی تو پھر آج یہ اپروپریشن بل ، یہ گرانت نانے کی کیا ضرورت تھی :

"This disclosed, in the Committee's view, lack of proper planning and control over the progress of expenditure."

ایکسپیڈتیچر جو ہوتا ہے اس کے اوپر بھی ریلوے کا کلترول نہیں ہے -فائلیلس جو ہے اس کے اوپر بھی کوئی کلترول نہیں ہے تو میں عرض کرونکا کہ اس طرح سے کوئی ڈیپارتملات نہیں چل سکتا ہے اور آج کے ہلدوستان

In para 7 of Introduction:

"Some of the cases disclose regrettable delays and failure to follow the prescribed procedure on the part of Railway Administration which resulted in considerable loss of revenue or wasteful expenditure."

اس طرح کی حالت ہے - تو میں نہایت ادب کے ساتھ ریلوے منسقر صاحب سے عرض کروئکا کہ ان کو ان چیزوں کو دیکھنا چاھیڈے اور پتہ لٹانا چاھیڈے کہ آخر یہ حالت کس طرح پیدا ہو گئی ہے - یہ حالت ابھی پیدا نہیں ہوئی ہے بلکہ ایسا معلوم پتا ہے کہ پہلے سے چلی آرشی ہے -اس لئے اگر وہ ان معاملات پر غور کریں تو بہتر ہوگا -

تیسری چیز یہ ہے اور ایسا معلوم پرتا ہے کہ اس قیپارتملت میں فیوریٹیزم بہت چلتا ہے اس کے بارے میں بھی یہ لکھا ہوا ہے :

²395 Appropriation (Railways) [8 MAY 1959]

"The Audit Report disclosed a case where an officer of the Directorate of Supply and Disposal negotiating a contract had gone out of his way to include liberal provisions and escape clauses in the contract agreement in favour of the supplying firm which resulted in loss to Government."

اب آخری چیز جو مجھے عرض کرنے ہے اس کا کوئی زیادہ تعلق تو اس بل سے نہیں ہے اور وہ یہ که ريلوے ملازموں کی جب ايک جگه سے دوسری حکمہ تبدیلی کی جاتی ہے تو اس وقت یه نهین دیکها جاتا که اس بیجارے کو اس جگہ تبدیل کرنے میں کتلی مصیبت آئے گی -اس کو اپنے بچوں کی تعلیم كتلى تكليف اٿهانى پويگى - فرض کیجئے کہ لوکا دھلی میں پوھتا ہے اور اس کے باپ کو آپ کہیں دوسری جگہ تبدیل کر دیتے میں جہاں پر وہ اپنے لڑکے کو تعلیم نہیں دلوا سکتا ہے تو اس طرح سے لوئے کی تعلیم بالکل برباد اور تباه هو جاتی ہے -اسی طرح سے اس کو دوسری تکلیفیں بھی اتھانی پریں کی - اس دئے میرے عرض کرنے کا یہ متصد ہے کہ اگر کسی کا تبادلہ کیا جائے دو اس بات کا خیال رکھا جائے کہ اس آدمی کو وہاں پر کسی قسم کا نقصان نہ ہو اور اس کے بنچوں کی تعلیم میں 9] No. 3 Bill, 1959 2396 کسی پرکار کا خلل نہ پڑے - اتلا ہ_ی مجھے عرض کرنّا تھا -

ं[ओ फरीदुल हक ग्रन्सारी (उत्तर प्रदेश): जनाब डिप्टी चैयरमैन, ये जो विल हमारं सामने हैं उसके मुतल्लिक मुझे कुछ ज्यादा अर्ज करना नहीं हैं । इसी के साय-साथ मुझे ये इकरारकरने में कोई हर्ज भो मालूम नहीं देता कि ग्रब तक रेलवे के सिलसिले में जो खुशफहनी मेरे दिल में थी वे पब्लिक एकाउ ट्स कमिटी की रिपोर्ट देखने के बाद मुनहदिम होती जारही है, डहती जा रही हैं ।

एक आनरेबल मैम्बर: मुनहदिम के क्या मानी हुवे?

श्वो फरंत्दुल हक ग्रन्सारों : जहां तक बजटिंग का सवाल है ऐसा पता चलता है कि इस रेलवे का बजटिंग भी ठीक नहीं है । मैं अपनी तरफ से कुछनहों कह रहा टूं बल्कि पब्लिक एकाउंट्स कमिटी ने अपनी रिपोर्ट के चेंग्टर २ पेज २ में जो ये लिखा है उसको पढकर ताज्जब होता है :

Fifteenth Report of the Public Accounts Committee, Chapter II, page 2:

"____the Ministry of Railways obtained Supplementary Grants from Parliament although they did not spend even their original appropriation."

तो मैं अर्ज करता हूं कि जब स्रोरिजिनल एबोप्रिएशन ही खर्च नहीं किया गया, उसको खर्च करने के लिये उनके पास कोई मद नहीं थी तो फिर आज ये एप्रोप्रिएशन बिल ये, ग्रौट लाने की क्या जरूरत थी।

"This disclosed, in the Committee's view, lack of proper planning and control over the progress of expenditure."

एक्सपेंडीचर जो होता है उसके ऊपर भो रेलव

f[] Hindi transliteration.

2397Appropriation (Railways) [RAJYA SABHA] No. 3 Bill, 1959 2393

[आ फरीदुल हक अन्सारी] भा कट्रोल नहों है। फाइनांस जो है उसके ऊपर भी कोई कंट्रोल नहीं है तो मैं ग्रंज करूंगा कि इस तरह में कोई डिपार्टपेंट नहीं चल सकता है और आज के हिन्दुस्तान में जैसा कि मैंने पहले भी अर्ज किया था कि हमारे यहां जो नेवानलाइज्ड इंस्टीट्यूवान है, नेवानलाइज्ड कंसनॉज है उनका निजाम अच्छी तरह से और ठीक ठिकाने से चलाया जाना चाहिये।

दूसरी वीज इस सिलसिले में ये है कि जो नुकसानात या लानेज हुये हैं वो बहुत ज्यादा हैं अभी इस रिपोर्ट के चैप्टर ३ के इंट्रोडक्शन पार्ट के सातवें हिस्से में देखिये उसमें ये लिखा इन्न्या है :

In para 7 of Introduction:

"Some of the cases disclose regrettable delays and failure to follow the prescribed procedure on the part of Railway Administration which resulted in considerable loss of revenue or wasteful expenditure,"

इस तरह की हालत है। तो मैं निहायत अदव के साथ रेलवे मिनिस्टर साहब से अर्ज करूंगा कि उनको इन चीजों को देखना चाहिये और पता लगाना चाहिये कि आखिर ये हालत किस तरह पैदा हो गई है। ये हालत अभी पैदा नहीं हुई है बल्कि ऐसा मालूम पड़ता है कि पहले से चली आ रही है। इसलिये अगर वे इन मुधामलात पर गौर करें तो बेहतर होगा।

तीसरी चोज यें है और ऐसा मालूम पड़ता है कि इस डिपार्टमेंट में फेवरिटिज्म बहुत चलता है उसके बारे में भी ये लिखा हुआ है

"The Audit Report disclosed a case where an officer of the Directorate of Supply and Disposal negotiating a contract had gone out of his way to include liberal provisions and escape clauses in the contract agreement in favour of the supplying firm which resulted in loss to Government."

ये भी कीई ठीक चीज मालुम नहीं होती है ।

ग्रव गालिरी चीज जो मुझे ग्रज करनी ह उसका कोई ज्यादा ताल्ल्क तं। इस बिल से नहीं है ग्रीर वो ये है कि रेजवे मुलाजिमों की जब एक जगह से दूसरी जगह तबदीली की जाती है तो उस वक्त ये नहीं देखा जाता कि इस बेचारे को इस जगह तबदील करने में कितनी मसिबत आयेगी । उसको अपने बच्चों की तालीम में कितनी तकलीफ़ उठानी पड़ेगी। फर्ज कीजिये कि लडका देहली में पढता है और उसके वाप को आप कहीं दूसरी जगहै तबदील कर देते हैं जहां पर वो अपने लड़के को तालीम नहीं दिलवा सकता है तो इस तरह से लडके की तालीम जिलकुल बरबाद आरेर तबाह हो जाती है। इस तरह से उसको दूसरी तकलोफ़ों भी उठानी पडेंगी । इसलिये मेरे झर्ज करने का यह मकसद है कि अगर किसी का तबादला किया जाये तो इस बात का ख्याल रखा जाये कि इस ग्रादमी को वहां पर किसी किस्म का नकसान न हो और उस के बच्चों की तालीम में किसी प्रकार का खलल न पडे। इतना ही मुझे म्रजं करना था]

4 p.m.

SHRI P. N. RAJABHOJ (Bombay): >ir, I want to speak for two minutes)* a very important point.

MR. DEPUTY CHAIRMAN: Onr> ibout this Bill.

SHRI P. N. RAJABHOJ: Yes, Sir

उपसभापति जी, शैड्यूल्ड कास्ट्स का सवाल हर जगह आता है, इसी लिए बोलना पडता है।

मध्यवर्ती रेलवं की तरफ से दिवा-पनवेल-उरण की ३० मील नई रेलवे लाइन डाली जायेगी । १ लाख ४० हजार रुपया इस लाइन के सर्वे पर खर्च होगा ग्रौर यह बाड गेज लाइन का काम हाथ में लेके इसपर १० लाख रुपया खर्च करना मुकर्रर है ।

ग्रापको शायद मालूम होगा कि यह विभाग, दिवा-पनवेल-उरण, कोंकण प्रांत कहा जाता है। कोंकंग प्रांतं को आर्थिक स्थिति बहुत खराब है ग्रोर वहा के लोगों का सारा जीवन बम्बई पर आधारभूत है। यह ३ कोटि ६० लक्ष को योजना तुर्जीय पंचव ग्रांय आयोजना के ग्रंत में पूरी होगी ग्रौर इससे कोंकण के आर्थिक जोवन में सुधार तो होगा ही किन्तु बम्बई प्रदेश के ग्रोद्योगिक जीवन को भी लाभ होगा। मेरा यह स्थाल है कि डेढ़ लाख रुपया जो इस साल सिर्फ सर्वे के लिए खर्च होगा वह कमती तो है लेकिन उससे कितनो धोमो प्रगति होगी इसका चित्र हमारी आंखों के सामने ग्राज है। तो मैं मंत्री जी से प्रार्थना करूंगा कि यह काम जल्दी से जल्दी हाथ में लेने की जरूरत है। इसलिए वे ज्यादा सप्लीमेंटरी डिमांड मांगें।

अंत में मैं दो तीन बातें और कहना चाहता हूं। यह पूरी योजना आज से ७ वर्ष के अन्दर पूरी होने वाली है। तो इस साल जो सिर्फ १० लाख रुगये खर्च किये जाने बाले हैं, वह कमती हैं। उससे इस पंचवर्षीय आयोजना के अन्त तक एक करोड़ रुपया भी नहीं खर्च हो पायेगा और यह योजना तृतीय अंचवर्षीय आयोजना के ग्रंत तक भी पूरी होनी संभव नहीं है। तो इसपर १० लाख रुपये तक इस साल में खर्च करना चाहिये। और इसके लिए अलग सप्लीमेंटरी डिमांड अगले सेशन में -लाया जाय, ऐंसी मैं सिफारिश करता हं।

तीसरी बात यह है कि कोंकण का अदेश रेलवे की दृष्टि से काफी पीछे हैं। कोंकण प्रदेश में तिलक, गोखले, रानाडे और अम्बेडकर जैसे बड़े-बड़े नेता पैदा हुये हैं और उसी प्रदेश की हालत इतनी खराब है कि मैं क्या कहूं। उसके अनेक कारण हैं और अनेक कठिनाइयां होंगी, किल्तु इस तीस मील की रेलबे लाइन से कोई खास फर्क नहीं पड़ेगा क्योंकि बम्बई और पनवेल बस से जोड़े गये हैं और रेल का दूसरा स्टेशन भी नजदीक है। उरण में स्टीमर है। तो मेरी प्रार्थना है कि इस लाइन को दासमांव तक बढ़ाया जाय _17 RSD.-4. स्रोर जरूरत हो तो ज्यादा रकम की पुरक मांग गेश को जाय।

आखिर में मैं सिर्फ यही कहूंगा कि यदि यह लाइन आप दासगांव तक नहीं ले जा सकते हैं तो उसका सर्वे हो कर लिया जाय और अभी जो उरण तक सर्वे होगा उसके बाद लाइन का कांस्ट्रक्शन जल्दी से किया जाय क्योंकि सर्वे के बाद लाइन का काम करने में विलम्ब लगता है। इतना कह कर मै इस बिल पर का समर्थन करता हूं।

ए 6 बात और कहना चाहता हूं और वह 4ह है कि जो नई नई लाइनें बनाई जायें उनमें शैड्यूल्ड कास्ट्स के लोगों का परसेंटेज पूरा होना चाहिये । जो पुरानी लाइनें हैं उनमें शैड्यूल्ड कास्ट्स का समय समय पर कितना परसेंटेज रहता है उसकी हमें सूचना मिलती रहनी चाहिये । इसके यलावा स्टेशनों पर जो पानी किलाने वाले लड़के रहते हैं उनमें श्रविकतर हरिजन और आदिवासियों के लड़कों को रखना चाहिये क्योंकि इससे अस्वुश्यता खत्म करने में सहायता मिलेगी ।

इतना कह कर मैं इस बिल का फिर समर्थन करता हं।

श्वो ग्रभिमन्यु रथ : कोई ऐसी जगहें हैं जहां भूतपूर्व, राजे और महाराजे सर्वे कराके रिकार्ड छोड़ कर गये, क्या इस पर ग्राप कुछ गौर कर रहे हैं ?

There were certain areas surveyed of the late zamindars and ruling chiefs. What about those areas?

SHRI JAGJIVAN RAM: Sir, I have not much to say here. Mr. Ansari has raised certain points from the Report of the Public Accounts Committee. As I have said just a few minutes ago, in a huge organisation like the railways I cannot claim that there will be no cases of lapses on the part of certain officers or employees. In spite of our best precautions, some instances will come to our notice, and whenever they are detected, serious

2401 Appropriation (Railways) [RAJYA SABHA] No. 3 BUI, 1959 2402:

[Shri Jagjivan Ram.] action is taken in the matter. As regards the main provision not having been spent and supplementary demands having been granted, well, there were explanations for that, and due to certain inevitable causes beyond our control that contingency arose. But it does not mean that it is any usual feature in the Railway Budget or supplementary demands.

Sir, my friend, Mr. Rajabhoj, said that the provision made for the survey of new lines is inadequate. I may assure him that it is not inadequate; it is adequate because the preliminary survey had been completed. It is only the final location survey that has to be made. We are ourselves anxious that the construction of these railway lines should not be held up.

As the hon. Members are aware, after the final location survey we have to acquire the land. The land acquisition has to be done by the State Government, and it is at times a very lengthy and exasperating procedure. We have our experience. There is a case where Railway administration is ready with all the necessary arrangements to take up the construction of the railway lines, but because the land could not be handed over by the State Government the work has not yet started.

SHRI ABHIMANYU RATH: Does it mean that the State Governments are not cooperating with the 'Railway Ministry?

SHRI JAGJIVAN RAM: That is not the contention. The contention is that in spite of our taking the necessary action the tenants or the owners of the land take the matter to the court, and then it is delayed.

SHRI ABHIMANYU RATH: If sufficient compensation is given for the land, of course the land can be easily acquired.

SHRI JAGJIVAN RAM: It is not so simple. Whenever land is acquired, the procedure laid down is followed. Whatever compensation is determined¹ by the acquisition authority, that Compensation we pay according to the Land Acquisition Act. It is the market price plus 15 per cent. more. But that compensation is not determined by the railways. It is determined by the district authorities. But I say that sometimes—we have the case of one line in Bengal where the matter has been taken to the High Court. Therefore I say that we have taken this advance step so that the actual construction work can be taken up early if we get the land handed over to the railways.

Then there was a question of covered platforms and raised platforms. There are many stations where we do not have covered platforms at present, and I am not quite sure whether in the near future I will be able to provide covering for all" the platforms. We have a shortage of steel yet. For that purpose it is not only money but steel which is necessary. We cannot think of any alternative material at present.

DR. SHRIMATI SEETA PARMANAND: There is plenty of timber and teak in the whole of India.

SHRI JAGJIVAN RAM: We cannot have teak sheds on the stations. The' danger is obvious, of fire. Therefore' we have to think of steel only for the-platforms.

AN. HON. MEMBER: There are white ants also.

SHRI JAGJIVAN RAM: About raised platforms. I was discussing with' one of the General Managers this morning and he gave me a very encouraging report. Somewhere in Bengal they wanted a raised platform. There was some delay of course and then they came forward with the proposal that "we are prepared by voluntary labour, 'Shramdan', to the filling work if you provide the material, the bricks, the stones and the cement; and if you provide the

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(No. 3) Bill, 1959

enclosing wall, the rest of the filling and earth work will be done by 'Shramdan' of the locality". We have certain examples from Saurashtra and Gujarat also. You might have noticed that in the new line Hindumalkot-Shri Ganganagar, the Panchayat Parished of Rajasthan has offered to do all the earth work for the entire line and construction of the railway stations and the platforms. I have taken up this question as an experimental measure, and if we succeed in this, it will be a great example for the whole country. I have mentioned this because there are many things which can be done very cheaply if voluntary co-operation is forthcoming from the locality. All of you here are representatives of public opinion in your parts, and if you emphasize the importance and usefulness of these effects, perhaps we will be able to satisfy the demands

Appropriation

MR. DEPUTY CHAIRMAN: The question is:

of the .people to a great extent.

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1959-60 for the purposes of Railways, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause by clause consideration.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI JAGJIVAN RAM: Sir, I move:

"That the Bill be returned."

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be returned."

The motion was adopted.

THE APPROPRIATION (NO. 3) BILL, 1959

THE DEPUTY MINISTER OF FINANCE (SHRIMATI TARKESHWARI OINHA): Mr. Deputy Chairman, Sir, 1 beg to move:

"That the Bill to provide for th« authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1956, in excess of the amounts granted for those services and for that year, as passed by the Lok Sabha, be taken into consideration."

This Bill arises out of the Demands for Excess Grants relating to the year 1955-56, voted by the Lok Sabha on the 4th May, 1959. Copies of the Demands were circulated to the hon. Members of this House on the 29th April, 1959. The reasons which led to the excesses have also been explained in the footnote below each Demand on Appropriation.

As the hon. Members themselves are aware, these excesses are, in the first instance, required to be examined by the Public Accounts Committee and it is only after the Committee have looked into the facts of each case and recommended their regulari-sation that the matter is brought before Parliament. The Public Accounts Committee have, in their ninth and tenth Reports, recommended the regu-larisation of these excesses. I do not, therefore, propose to take the time of the House to explain these excesses in detail except briefly to mention that out of a total number of 143 Grants and Appropriations for the year 1955-56, excesses occurred only in 9 Voted Grants and 8 Charged Appropriations. The total excesses amount to Rs. 107